

E.FIR No. 000339/2020
PS : Sarai Rohilla
State Vs. Rakesh @ Kaka S/o Ram Singh
U/s 379/411 IPC

31.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Rakesh @ Kaka S/o Ram Singh

Present: Ld. APP for State.
Ajay Kumar Saini, LAC for accused.

LAC for accused has submitted that accused is in JC since 22.11.2020 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 7 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 3 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

CHARU Digitally signed by
CHARU ASIWAL
Date: 2021.05.31
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(Charu Asiwali)
MM-04/Central:
Delhi/31.05.2021

E.FIR No. 01502/2021

PS : Sarai Rohilla

State Vs. Mohd. Azhar S/o Mohd. Nizruddin @ Nazruddin

U/s 379/411/34 IPC

31.05.2021

(Through Video Conferencing)

**Interim bail application on behalf of accused Mohd. Azhar
S/o Mohd. Nizruddin @ Nazruddin**

Present: Ld. APP for State.

Ajay Kumar Saini, LAC for accused.

LAC for accused has submitted that accused is in JC since 19.03.2021 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 6 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 3 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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CHARU ASIWAL
ASIWAL Date: 2021.05.31
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(Charu Asiwali)
MM-04/Central:
Delhi/31.05.2021

FIR No. 247/2021
PS : Sarai Rohilla
U/s 356/379/411 IPC
Stat/e Vs. Rakesh S/o Padam Bahadur

(Through Video Conferencing)

31.05.2021

Bail application U/s 437 Cr.P.C on behalf of accused Rakesh S/o Padam Bahadur

Present: Ld. APP for the State
Sh. Ali Akbar, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC for more than 15 days. Recovery has already been affected from the accused. No previous involvement has been reported. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Rakesh S/o Padam Bahadur be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Rakesh S/o Padam Bahadur be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

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Date: 2021.05.31
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(Charu Asiwali)
MM-04/Central:
Delhi/31.05.2021

FIR No. 147/2021
PS Sarai Rohilla
U/S 33 Delhi Excise Act
State Vs. Rama Shankar S/o Vansraj @ Bansraj

(Through Video Conferencing)

31.05.2021

Interim bail application on behalf of accused Rama Shankar S/o Vansraj @ Bansraj

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, Ld. LAC for accused.

Bail has already granted to the accused vide order dt. 15.05.2021.
LAC for accused wishes to withdraw the present interim bail application.

Heard.

In light of the prayer made, application is allowed to be withdrawn.

Application is disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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Date: 2021.05.31
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(Charu Asiwali)
MM-04/Central:
Delhi/31.05.2021

FIR No. 266/2021
PS Sarai Rohilla
U/S 457/380/411/34
State Vs. Shahzad S/o Sh. Kalva

(Through Video Conferencing)

31.05.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused
Shahzad S/o Sh. Kalva

Present: Ld. APP for the State
Sh. Naiem Ahmed, Ld. Counsel for accused.

Ld. Counsel for accused has submitted that accused is in JC since
28.05.2021 and has been falsely implicated in the present case.

However, during the course of arguments, Ld. Counsel has prayed,
that he may be allowed to withdraw the present application.

Heard.

In light of the prayer made, application is allowed to be withdrawn.

Application is disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court
coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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by CHARU
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ASIWAL Date: 2021.05.31
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(Charu Asiwali)
MM-04/Central:
Delhi/31.05.2021